

on the Working and Administration of the Monopolies and Restrictive Trade Practices Act, 1969, copies of which were laid on the Table of the House in December, 1973. Information for the calendar year 1973 will be available in the Third Report on the Working and Administration of the Monopolies and Restrictive Trade Practices Act, 1969 which will be laid on the Table of the House in the current session. The information for the year 1974 as on 13-12-1974 is given in the Statement laid on the Table of the House. [Placed in Library. See No. LT-8781/74].

#### Monopoly Houses Resisting Prosecution from M.R.T.P. Commission

4753. SHRI DINESH JOARDER: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether monopoly houses including Tatas are resisting prosecution by the M.R.T.P. Commission for restrictive trade practices.

(b) if so, the reaction of Government thereto;

(c) the total number of restrictive agreements registered with the Registrar; and

(d) the total number of cases disposed of by the Commission?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) and (b). In terms of the provision of the MRTP Act, the MRTP Commission has no powers of prosecution in respect of the restrictive trade practices indulged in by undertakings but has power to order to discontinue the practices under section 87. It has come to the notice of the Registrar, Restrictive Trade Agreements that some undertakings have not filed agreements registerable under the provisions of

the Act and in these cases attention of the undertakings was drawn to the relevant provisions of the Act and they were called upon to register the agreements under the provisions of the Act. In certain cases, formal notices under Section 42(1) were also issued to defaulting undertakings requiring them to send particulars of agreements entered into by them. No prosecutions were, however, launched under section 48(1) of the Act so far.

(c). Till the end of November, 1974, over 15,500 agreements had been registered with the Registrar, Restrictive Trade Agreements under section 35 of the MRTP Act, 1969.

(d). Four.

#### Pesticides and Chemicals of Doubtful Utility

4754. SHRI N. E. HORO: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there is any proposal under the consideration of Government to prevent India from becoming the dumping ground for pesticides and chemicals of doubtful utility; and

(b) if so, the salient features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): (a) and (b). The information is being collected and will be laid on the Table of the Sabha as soon as possible.

#### Manufacture of Drugs now imported in the Country

4756. SHRI KRISHNA CHANDRA HALDLER: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government orders for drugs worth crores of rupees every year continue to go to foreign manufacturers;